CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 26/07/2019

O.A./260/477/2019 TAPAS KUMAR SAHOO

-V/S-

CSIR

ITEM NO:15

FOR APPLICANTS(S) Adv.: Mr. K. C. Kanungo

FOR RESPONDENTS(S) Adv.: Mr. A. Pradhan

Notes of The Registry	Order of The Tribunal
Registry	Heard Ld. Counsels for the applicant and respondents. Ld. Counsel for the applicant submitted that the applicant has been promoted to the Post of Assistant Executive Engineer(Civil) w.e.f 03.02.2012(Annexure-A/4) issued on 16.03.2017. He has filed a representation dated 12.03.2019 (Annexure-A/11) claiming earlier promotion taking into account the benefit of two years early assessment allowed as per the circular of the CSIR, for consideration and the same is pending before the respondent no.2. Ld. Counsel for the applicant submitted that Respondent No. 4 has prepared the eligibility list vide Annexure-A/12 showing the eligibility of the applicant for next promotion with 05 years residency period. He submitted that his grievance will be addressed if the OA is disposed of at this stage giving a direction to the respondents for disposal of the representation which is pending before the competent authority. Ld. Counsel for the applicant further submitted that other employees who are similarly placed have been allowed the benefit for promotion.

Ld. Counsel for the respondents submitted that he does not have any instruction from the department and wants to obtain the same.

In view of the above submission, the OA is disposed of at this stage with a direction to the respondent No.2/competent authority to consider the representation dated 12.03.2019(Annexure-A/11) filed by the applicant and dispose of the same as per the provisions of law and communicate the decision by a speaking order to the applicant within a period of four months from the date of a receipt of a copy of this order. It is made that that we have expressed no opinion on the merit of the case.

Applicant will have the liberty to send a certified copy this order with the Paper Book to concerned authority by Post within two weeks from the date of receipt of copy of this order.

With the above observations the OA is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)

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